

No. 30/27/2018-Insolvency Section
Government of India
Ministry of Corporate Affairs

5th Floor, A wing
Shastri Bhavan, New Delhi
Dated:21.02.2020

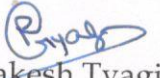
Order

Subject: Constitution of a committee for recommending Rules & Regulatory framework for smooth implementation of proposed Cross Border Insolvency provisions in the Insolvency & Bankruptcy Code, 2016

Pursuant to the issuance of order dated 23.01.2020, I am directed to issue the instant addendum to the said order, wherein the following term of reference as point no. (iii) may be inserted after 2(ii):-

(iii) "The committee will study and analyze UNCITRAL Model Law for enterprise group insolvency and will make its recommendations in the context of Insolvency and Bankruptcy Code, 2016."

This issues with the approval of Secretary, Corporate Affairs


(Rakesh Tyagi)
Director

To

- (i) Shri K.P. Krishnan, IAS (Retd)
- (ii) Ms Aparna Ravi, Samvad Partners
- (iii) Shri Abizer Diwanji, EY India Financial Services
- (iv) Shri C.S. Shetty, MD Stressed Assests Resolution Group, SBI
- (v) Shri Harshvardhan Raghunath, Partner /Senior Advisor, Bain & Co.
- (vi) Shri Samasekhar Sundaresan, Advocate
- (vii) Shri M. Unnikrishnan, CGM, IBBI
- (viii) Shri. A.M. Bajaj, Joint Secretary, DEA

Copy to:-

- (i) PS to CAM
- (ii) PS to MOS for CA
- (iii) Sr. PPS to Secretary, MCA
- (iv) Chairperson, IBBI